- (a) whether the report of the Vijnan Mandir Assessment Committee was considered by the recent conference of the Chief Ministers of States at Delhi in January last;
- (b) if so, which of the recommendations were accepted by them; and
- (c) which of the recommendations are being implemented?

THE DEPUTY MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (DR. MONO MOHON DAS): (a) Yes, Sir. The more important recommendations contained in the report were discussed.

(b) and (c) The proceedings of the Conference are yet to be confirmed by State Governments, after which only a clear picture will emerge.

ENCOURAGEMENT TO THEATRE GROUPS

- 161. SHRI M. P. BHARGAVA: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:
- (a) whether Government have drawn up any scheme for giving encouragement to theatre groups; and
- (b) if so, what are the broad features of the scheme?

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): (a) Yes, Sir.

- (b) (i) Under the programme of this Ministry, theatres are being built in State Capitals, open-air theatres are being put up in rural areas, grants are being given for production of new plays and construction of buildings.
- (ii) In addition, the Sangeet Natak Akademi gives assistance for production of plays, stage equipment and for publications of theatres etc. The Akademi held a Drama Competition and a National Seminar on drama. A 1051 RS—3.

National School of Drama has been set up by the Akademi for systematic training in dramatics. The 'Akademi Awards in the field of drama have helped to give recognition to theatroworkers.

Moosabagh Palace of Lucknow—A PROTECTED MONUMENT

- 162. SHRI JUGAL KISHORE: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:
- (a) whether the Moosabagh Palace at Lucknow is likely to be declared a protected monument; and
- (b) if so, what is the historical importance of the Palace and how old this Palace is and who built the same?

THE DEPUTY MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (Dr. Mono Mohan Das): (a) No, Sir.

(b) Does not arise.

SMALL SAVINGS SCHEME

163. Shri BHUPESH GUPTA: Will the Minister of Finance be pleased to state the number of persons whose total savings under the Small Savings Scheme come to Rs. 10,000 or more?

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): The Small Savings Scheme covers Post Office Savings Bank, Cumulative Time Deposits, National Plan Savings Certificates, Treasury Savings Deposit Certificates and Annuity Certificates, which are dealt with by a very large number of offices. It is not possible to maintain statistics of individual deposits or holdings which keep on changing constantly.

नियमों का हिन्दी में श्रनुवाद

१६४. श्री नवाबसिंह चौहान : क्या विधि मंत्री १३ दिसम्बर, १६६० को राज्य सभा में तारांकित प्रश्न संख्या ३५७ के दिये

गये उत्तर को देखेंगे स्रीर यह बताने की कृपा करेंगे कि:

- (क) ग्रब तक विभिन्न मंत्रालयों ग्रीर विभागों से कितने नियम हिन्दी अनुवाद के लिये प्राप्त हो चुके हैं;
- (ख) ऐसे कौन कौन से मंत्रालय या विभाग है जहां से ऐसे नियमों की प्रतिया ग्रभी तक नहीं मिली है; श्रीर
- (ग) जो नियम प्राप्त हो चुके हैं उन में से कितनों का हिन्दी अनुवाद प्रारम्भ हो चुका है?

†[Translation of Rules into Hindi

- 164. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of LAW be pleased to refer to the answer given to Starred Question No. 357 in Rajya Sabha on the 13th December, 1960 and state:
- (a) the number of rules received so far from various Ministries Departments for Hindi translation;
- (b) the names of the Ministries or Departments from which copies of such rules have not been received: and
- (c) how many of the rules received have been taken up for translation?]

विधि उपमंत्री (श्री श्रार० एम० हजरन-बीस): (क) १६३

- (ख) ऐसे नियमों की प्रतियां श्रभी निम्नलिखित मंत्रालयों या विभागों से नहीं मिली हैं:---
 - (१) रक्षा मंत्रालय
 - (२) परराष्ट्र मंत्रालय
 - (३) पुनर्वास मंत्रालय
 - (४) भ्रणुशक्ति विभाग
 - (५) योजना आयोग और

- (६) शिक्षा मंत्रालय
- (ग) २७

†[THE DEPUTY MINISTER LAW (SHRI R. M. HAJARNAVIS): 193.

- (b) Copies of such rules have not yet been received from the following Ministries or Departments:-
 - (1) Ministry of Defence,
 - (2) Ministry of External Affairs,
 - (3) Ministry of Rehabilitation,
 - (4) Department of Atomic Energy,
 - (5) Planning Commission, and
 - (6) Ministry of Education.
 - (c) 27.]

PAPERS LAID ON THE TABLE

FOURTH ANNUAL REPORT THE NATIONAL COAL DEVELOPMENT Cor-PORATION • LTD. AND GOVERNMENT VIEW ON THE WORKING THEREOF

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): Sir, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy each of the following papers:-

- (i) Fourth Annual Report of the National Coal Development Corporation, Limited for the year 1959-60, together with the Auditors' Report and the comments of the Comptroller and Auditor-General of India thereon.
- (ii) Review by Government the working of the National Coal Development Corporation Limited for the ended 31st March, 1960.

[Placed in Library. See No. LT-2652|61 for (i) and (ii)].